

Friday, December 16, 1870

ABSTRACT OF THE PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

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*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House on Friday, the 16th December 1870.

PRESENT :

His Excellency the Viceroy and Governor General of India, K. P., G. C. S. I.,
presiding.

The Hon'ble John Strachey.

The Hon'ble Sir Richard Temple, K. C. S. I.

The Hon'ble J. Fitzjames Stephen, Q. C.

The Hon'ble B. H. Ellis.

Major General the Hon'ble H. W. Norman, C. B.

Colonel the Hon'ble R. Strachey.

The Hon'ble Francis Stuart Chapman.

The Hon'ble J. R. Bullen Smith.

The Hon'ble F. R. Cockerell.

The Hon'ble J. F. D. Inglis.

The Hon'ble D. Cowie.

The Hon'ble W. Robinson, C. S. I.

COMMITMENTS FROM ANDAMANS BILL.

The Hon'ble MR. CHAPMAN said that, with reference to the first motion which stood in his name, he had to move that, in section 1 of the Bill to authorize the committal of European British subjects by Courts in the Andamans to the High Court at Fort William, the words "(other than an offence punishable with death under the Indian Penal Code)" be omitted. This suggestion had been made by the learned Chief Justice of the High Court, to whom the Bill had been referred for consideration.

The Motion was put and agreed to.

The Hon'ble MR. CHAPMAN moved that the Bill as amended be passed.

The Motion was put and agreed to.

EMIGRATION BILL.

The Hon'ble MR. CHAPMAN also introduced the Bill to consolidate the law relating to the Emigration of Native labourers, and moved that it be referred

ARMS BILL.

to a Select Committee with instructions to report in six weeks. He said that this Bill, as he had before observed, merely consolidated and re-enacted, with sundry improvements in wording and arrangement, the existing law, which was now contained in no less than five Acts.

The Motion was put and agreed to.

ARMS BILL.

The Hon'ble Mr. ROBINSON moved for leave to introduce a Bill to consolidate the law relating to the manufacture, importation and sale of Arms and Ammunition, and the right to keep and use the same. He said that this Bill proposed to gather the law relating to arms and ammunition in India, now contained in three Acts, into one enactment. The new measure would re-enact the existing law without any alteration of its policy or principles or executive details. The Bill would be referred for early report to the local governments and administrations.

The Motion was put and agreed to.

The following Select Committee was named :—

On the Bill to consolidate the law relating to the Emigration of Native Labourers—The Hon'ble Messrs. Stephen, Cockerell, Inglis, Cowie and Robinson and the mover.

The Council adjourned to Friday the 30th December 1870.

CALCUTTA,
The 16th December 1870. }

WHITLEY STOKES,
Secy. to the Govt. of India.